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MINISTRY OF HEALTH AND FAMILY WELFARE

(Food Safety and Standards Authority of India)

CORRIGENDA

New Delhi, the 31st March, 2016

F. No. P.15025/264/13-PA/FSSAI.— In the notification of Food Safety and Standards Authority of India, published in the Gazette of India, at pages 1-3 of Food Safety and Standards (Contaminants, toxin and Residues) Amended Regulation, 2016, Extraordinary, Part III, Section 4, vide notification number F.No. P.15025/264/13-PA/FSSAI, dated the 5th January, 2016,-

1. Page 3, line 8, for “ These regulations may be called the Food Safety and Standards (Contaminants, toxins and Residues) Amendment Regulations, 2016” read “These regulations may be called the Food Safety and Standards (Contaminants, toxins and Residues) Second Amendment Regulations, 2016”

2. Page 3, line 14, for “2.4” read “2.5.”

3. Page 3, line 15, for “2.4.1” read “2.5.1.”

PAWAN AGRAWAL, Chief Executive Officer

[ADVT.-III/4/Exty./4/16]